

ITEM NO.47

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3159/2025

[Arising out of impugned final judgment and order dated 28-06-2024 in A482 No.19550/2024 passed by the High Court of Judicature at Allahabad]

M/S BALAJI TRADERS

PETITIONER(S)

VERSUS

THE STATE OF U.P. & ANR.

RESPONDENT(S)

IA No. 9337/2025 - EXEMPTION FROM FILING O.T.

Date : 09-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Anilendra Pandey, AOR
Mr. Rajeev Kumar Ranjan, Adv.
Ms. Priya Kashyap, Adv.

For Respondent(s) :Mr. Shariq Ahmed, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Let counter be filed within two weeks. Rejoinder thereto, if any, be filed before next date of listing.
2. List on 05.05.2025.
3. We make it clear that no further adjournment will be granted for this purpose.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)